

# HIGH COURT OF JAMMU AND KASHMIR

The All Principal District & Session Judges,  
State of J&K

NO: 10354-75/STG Dt: 12/07/2017

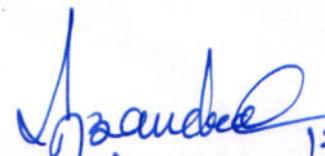
Subject :- Information regarding disposal of Civil and Criminal Cases  
which are more than 10 years old since 2015 .

Sir,

Kindly find enclosed herewith copy of letter No. 14/05/2017-NM dt:- 04.07.2017 received from the Deputy Secretary to the Government of India, Ministry of Law and Justice, Department of Justice, New Delhi with the request to furnish requisite information which pertains to your Court and the Courts Subordinate to you (Entire District) . The requisite information be sent to this Registry on or before 14.07.2017 before 1 P.M. by e.mail [hcjmu-jk@ nic.in](mailto:hcjmu-jk@nic.in) or by tele. Fax NO. 0194 – 2506639 so as to enable us to send a consolidated information to the concerned authority .

Encl: - one Leaf

Yours faithfully,

  
Deputy Registrar 12/7  
dlb  
12/7

NO:- 10354-76/STG Dt:- 12/07/2017

Copy forwarded to the Incharge N I C, High Court Wing, Srinagar for uploading on High Court web site .

  
Deputy Registrar 12/7  
AF  
12/7

**MOST IMMEDIATE/PARLIAMENTARY MATTER/ REMINDER NO. ONE**

File No. N- 14/05/2017-NM  
Government of India  
Ministry of Law and Justice  
(Department of Justice)  
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Jaisalmer House,  
26-Mansingh Road, New Delhi- 110011,  
Dated: 4<sup>th</sup> July, 2017

To,

The Registrar General,  
Jammu & Kashmir High Court,  
Jammu -

Subject:- **Parliamentary Assurance given during the discussion while replying Lok Sabha Starred Question No. 283 on 22<sup>nd</sup> March, 2017 - Furnishing of Information - Regarding.**

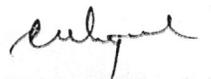
Sir/Madam,

I am directed to refer this Department's letter of even no. dated 14<sup>th</sup> June, 2017 and to say that during the discussion in Lok Sabha while replying Starred Question No. 283 on 22<sup>nd</sup> March, 2017, the Hon'ble Minister of Law & Justice has, inter-alia, given Parliamentary Assurance in response to following issue raised by Dr. Sanjay Jaiswal, Hon'ble Member of Parliament,

*"It was decided in the year 2010 that an Arrear Committee would be constituted for old pending cases. But then the Government did nothing. I want to congratulate the present Hon'ble Prime Minister and the Law Minister for getting Arrears Committees of Judges constituted in 19 States in the year 2015. My question is whether there is any parameter for efficiency of the Arrears Committees and whether the Arrears Committees disposed civil and Criminal cases pending for more than 10 years and whether meetings of the Arrears Committees have been convened to sort out the issue of disposal of long pending cases."*

In order to fulfill the Parliamentary Assurance, it is requested that a brief note (of not more than 10 lines) on the working of Arrears Committee in the High Courts and district/ Subordinate Courts may please be sent to this Department by 15<sup>th</sup> July, 2017 for laying the same on the Table of Parliament.

Yours faithfully,



(C.K. Reejonia)

Deputy Secretary to the Government of India  
Tel./Fax No. 011-23072146  
E-mail: [ckreejonia@nic.in](mailto:ckreejonia@nic.in)